

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1264/ND/2018

In the matter of :

Mercator Ltd.

.. PETITIONER

Vs.

Sharda Ma Enterprises (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 26.9.2018

Coram :

(R. Varadharajan)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor: Mr. Sreenath, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

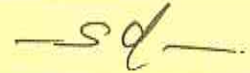
ORDER

Learned Counsel for the petitioner is present and moves this Petition. It is represented by Ld. Counsel for the petitioner that an advance copy of the petition has been dispatched to the Corporate Debtor and proof of the same is available at page 4 of the typed set of documents filed along with the petition. However, the Tracking report co-relating with the said dispatch is not available. The petitioner is directed to file an affidavit of service along with the Tracking report evidencing that the advance copy of the application has been served to the Corporate Debtor. Further, one more notice is directed to be sent in relation to the proceedings before this Tribunal as well as in relation to the next date of hearing which is fixed on 23.10.2018, within a week. Affidavit of compliance shall also be filed along with the Tracking report on or before the next date of hearing.

Post the matter on 23.10.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

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